

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 446**

TO BE ANSWERED ON THE 19TH JULY, 2016/ ASHADHA 28, 1938 (SAKA)

DOWRY DEATHS

446. SHRI BADRUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of domestic violence on women are on the rise in the country;

(b) if so, the number of women died due to domestic violence particularly on account of demand of dowry and the action taken against the guilty during each of the last three years and the current year, State-wise;

(c) whether the Government has involved NGOs/organizations to create awareness among the people against the demand of dowry;

(d) if so, the details thereof; and

(e) the preventive measures taken/being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), a total of 1,06,527, 1,18,866 and 1,22,877 cases were reported under cruelty by husband or his relatives (section 498A IPC) during 2012, 2013 and 2014 respectively. NCRB has started collecting data on the Protection of Women from Domestic Violence Act, 2005

since 2014. A total of 426 cases were reported under the Protection of Women from Domestic Violence Act, 2005 during 2014. State/UT wise cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under cruelty by husband or his relatives (Section 498A IPC) during 2012-2014 and the Protection of Women from Domestic Violence Act, 2005 during 2014 is enclosed at Annexure-I & II respectively. NCRB does not collect data on women died due to domestic violence separately. State/UT wise cases reported, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under dowry deaths (Section 304B IPC) during 2012-2014 is enclosed at Annexure-III.

(c) to (e): State Governments have appointed Dowry Prohibition Officers. In most of the States, the duty of Dowry Prohibition Officer has been given as additional charge to existing State functionaries. The Government of India regularly conducts awareness generation programmes and publicity campaigns on various laws relating to women including Dowry Prohibition Act, 1961 through workshops, fairs, cultural programmes, seminars, training programmes etc. Advertisements are regularly brought out in the print and electronic media to create awareness on laws relating to rights of women.

The Ministry of Home Affairs had issued a detailed advisory on 4th September, 2009 to all the State Governments/Union Territory Administrations wherein all the States/UTs have been advised to explore the possibility of associating NGOs working in the area of combating crimes against women and also that all Police stations may be directed to display the name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005.

Ministry of Home Affairs has requested the States/UTs dated 5th January, 2015 on “Setting up of IUCAWs in different parts of the country, the objective of these units will be to assist local police in investigation of heinous crimes viz. Rape, dowry death, acid attack, Human Trafficking against women etc. which is available at http://mha.nic.in/sites/upload_files/mha/files/CrimesagainstWomen0601.

PDF

Advisory dated 12th May, 2015 on Comprehensive approach towards crimes against women has been issued which is available at http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgainstWomen_130515.pdf

As per Seventh Schedule of the Constitution 'Police' and 'Public Order' are the State subjects, and as such, the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crimes against women pertaining to domestic violence, lies with the State Governments/ Union Territory Administrations

Annexure - I

State/UT wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under cruelty by husband or his relatives (section 498A IPC) during 2012-2014

SL	State/UT	2012						2013						2014					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	Andhra Pradesh	13389	10689	661	21251	21339	1586	15084	12201	782	22265	20845	1487	6362	5646	228	9270	8864	464
2	Arunachal Pradesh	26	20	2	26	20	2	29	20	5	32	20	3	42	30	0	44	31	0
3	Assam	6407	3971	205	5435	3763	287	8636	5116	142	7806	5277	168	9626	5946	159	12960	7386	168
4	Bihar	3686	3125	171	6963	6970	368	4533	3383	194	7923	8474	425	4672	3243	109	5997	5346	232
5	Chhattisgarh	980	957	242	2581	2575	604	1181	1158	142	2892	2845	490	964	968	225	2531	2631	484
6	Goa	24	7	1	54	20	1	40	25	0	84	67	0	35	29	1	38	64	1
7	Gujarat	6658	6522	110	19982	19638	299	7812	7690	79	24611	24494	284	5991	6055	76	19209	19441	236
8	Haryana	3137	2011	188	3606	3639	345	3617	2647	285	4803	5150	535	3478	2288	89	4205	3931	182
9	Himachal Pradesh	251	215	6	505	519	15	328	279	7	765	752	14	325	282	6	679	692	13
10	Jammu & Kashmir	301	273	2	634	634	2	428	339	4	898	894	4	467	385	5	985	994	8
11	Jharkhand	1261	929	156	2207	1811	251	2084	1366	219	3020	2395	359	1462	1091	138	1755	1789	243
12	Karnataka	3684	3162	71	6317	5919	174	3276	3053	85	5771	5851	179	3025	2610	70	5523	5258	276
13	Kerala	5216	5026	168	6923	6712	254	4820	4393	173	6330	6279	268	4919	4458	132	6818	6642	165
14	Madhya Pradesh	3988	3970	697	11104	11110	1937	4988	4929	907	13127	13140	2275	6451	6439	1039	15860	15830	2702
15	Maharashtra	7415	6946	113	27379	26677	372	8542	7453	142	31492	29673	498	7696	7515	113	24741	25732	344
16	Manipur	43	7	0	21	7	0	29	2	0	18	2	0	41	5	0	18	5	0
17	Meghalaya	16	8	0	14	12	0	23	13	0	25	15	0	42	32	0	31	32	0
18	Mizoram	8	7	7	7	7	7	5	8	3	5	5	3	8	6	4	11	9	4
19	Nagaland	0	0	0	0	0	0	4	1	1	6	1	1	3	4	2	3	4	2
20	Odisha	2638	2364	146	4699	4904	256	2792	2331	78	4673	4663	164	3114	2971	99	6523	6364	211
21	Punjab	1293	718	113	2288	1490	408	1741	977	156	2785	1782	432	1681	958	102	2720	2116	277
22	Rajasthan	13312	6934	1480	9949	9969	2341	15094	7721	1665	10944	10940	2375	15905	8739	1811	11583	11498	3006
23	Sikkim	4	2	3	6	4	6	5	3	5	5	7	7	5	4	4	6	4	4
24	Tamil Nadu	1965	1496	203	4019	3092	495	2471	1853	235	4475	3890	540	2103	1619	180	3292	3150	403
25	Telangana	-	-	-	-	-	-							6369	5292	158	9604	8721	220
26	Tripura	858	793	213	1147	1296	270	827	785	74	1491	1155	93	702	633	49	1117	1385	54
27	Uttar Pradesh	7661	4461	1414	36115	19689	5105	8781	5609	1572	42676	24790	6237	10471	6126	1376	46755	25990	6139
28	Uttarakhand	368	255	122	484	386	175	435	321	75	491	482	246	301	227	48	472	424	266
29	West Bengal	19865	21556	199	22911	23083	377	18116	18415	82	21400	20194	101	23278	22463	45	32174	31409	56
	TOTAL STATE(S)	104454	86424	6693	196627	175285	15937	115721	92091	7112	220813	194082	17188	119538	96064	6268	224924	195742	16160

30	A & N Islands	5	3	0	4	3	0	9	9	1	10	9	3	14	8	0	8	8	0
31	Chandigarh	73	55	8	86	93	17	92	55	8	112	91	13	141	62	11	130	110	20
32	D&N Haveli	0	1	0	0	4	0	1	0	0	0	0	0	6	2	0	5	5	0
33	Daman & Diu	3	2	0	11	8	0	2	3	0	3	5	0	1	1	0	0	1	0
34	Delhi UT	1985	1143	215	1026	626	448	3033	1218	137	1137	1083	338	3173	940	146	577	1023	180
35	Lakshadweep	1	0	0	1	0	0	0	1	0	0	1	0	0	0	0	0	0	0
36	Puducherry	6	5	0	7	11	0	8	9	0	16	12	0	4	4	0	4	4	0
	TOTAL UT(S)	2073	1209	223	1135	745	465	3145	1295	146	1278	1201	354	3339	1017	157	724	1151	200
	TOTAL (ALL INDIA)	106527	87633	6916	197762	176030	16402	118866	93386	7258	222091	195283	17542	122877	97081	6425	225648	196893	16360

Source: Crime in India

Disposal of cases/ persons by police/ courts may includes cases/persons of previous year also.

Annexure - II

State/UT wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the Protection of Women from Domestic Violence Act, 2005 during 2014							
Code	State/UT	2014					
		CR	CS	CV	PAR	PCS	PCV
1	Andhra Pradesh	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	1	1	0	1	1	0
4	Bihar	112	52	2	123	65	3
5	Chhattisgarh	0	0	0	0	0	0
6	Goa	2	1	0	1	1	0
7	Gujarat	2	2	0	2	2	0
8	Haryana	4	5	0	3	8	0
9	Himachal Pradesh	5	4	0	5	4	0
10	Jammu & Kashmir	0	0	0	0	0	0
11	Jharkhand	5	2	0	4	2	0
12	Karnataka	0	0	0	0	0	0
13	Kerala	140	106	2	116	115	2
14	Madhya Pradesh	53	51	2	59	59	5
15	Maharashtra	4	3	0	6	5	0
16	Manipur	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0
21	Punjab	2	0	0	2	0	0
22	Rajasthan	17	11	0	16	16	0
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	4	3	0	4	3	0
25	Telangana	1	1	0	3	3	0
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	66	67	2	345	350	2
28	Uttarakhand	0	0	0	0	0	0

29	West Bengal	1	1	0	3	3	0
	TOTAL STATE(S)	419	310	8	693	637	12
30	A & N Islands	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi UT	7	2	1	0	2	1
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0
	TOTAL UT(S)	7	2	1	0	2	1
	TOTAL (ALL INDIA)	426	312	9	693	639	13

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Annexure - III

State/UT wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under dowry deaths (section 304B IPC) during 2012-2014

SL	State/UT	2012						2013						2014					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	Andhra Pradesh	504	532	55	1267	1391	146	492	448	52	1184	1104	126	215	186	29	531	402	45
2	Arunachal Pradesh	1	0	0	2	0	0	0	1	0	0	1	0	1	0	0	1	0	0
3	Assam	140	85	10	215	153	18	170	103	23	205	164	25	188	111	18	284	142	24
4	Bihar	1275	1349	164	3994	3741	314	1182	1066	149	2893	3436	308	1373	1079	135	2384	1899	235
5	Chhattisgarh	81	81	40	211	213	106	109	97	28	256	243	66	128	124	42	337	343	88
6	Goa	0	1	0	0	2	0	0	1	1	1	1	2	0	0	0	0	0	0
7	Gujarat	21	22	0	38	38	0	29	29	1	67	71	2	23	22	1	59	55	3
8	Haryana	258	231	69	481	468	125	263	233	82	455	494	162	293	256	57	568	555	102
9	Himachal Pradesh	2	2	0	4	4	0	0	0	0	0	0	1	1	1	5	5	4	
10	Jammu & Kashmir	8	13	1	23	23	2	7	6	1	14	12	1	5	5	0	14	15	0
11	Jharkhand	302	252	87	444	490	173	307	247	96	595	434	148	350	368	70	498	683	96
12	Karnataka	218	216	33	539	539	62	277	225	24	770	734	54	313	295	13	675	651	20
13	Kerala	32	21	2	38	30	2	21	21	1	29	29	1	28	21	0	56	39	0
14	Madhya Pradesh	743	762	188	2142	2146	536	776	753	220	2162	2135	590	733	733	316	2017	2048	747
15	Maharashtra	329	297	32	1141	1129	85	320	328	17	1179	1246	47	279	266	19	949	1004	45
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	0
17	Meghalaya	1	0	0	4	0	0	2	1	0	1	1	0	1	2	0	1	2	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	1	0	0	1	0	0	0	1	0	0	1	0
20	Odisha	525	494	24	903	875	45	395	397	29	785	808	79	441	466	41	1326	1267	129
21	Punjab	118	95	46	274	223	109	126	93	66	314	229	130	90	80	38	186	165	82
22	Rajasthan	478	357	95	631	629	196	453	349	97	581	577	144	408	319	134	531	528	244
23	Sikkim	1	2	0	9	4	0	0	2	2	0	5	6	0	0	0	0	0	0
24	Tamil Nadu	110	124	20	278	343	59	118	118	27	262	263	83	95	143	45	292	326	97
25	Telangana													289	282	37	722	754	64
26	Tripura	37	27	5	87	49	8	29	36	3	77	87	3	33	40	4	95	78	5
27	Uttar Pradesh	2244	1785	619	9884	6236	1936	2335	1864	690	10405	6326	1967	2469	2068	602	10660	7088	1895

28	Uttarakhand	71	64	90	147	189	144	43	34	31	70	68	70	38	35	15	92	89	29
29	West Bengal	593	575	41	1345	1345	79	481	437	33	1284	1144	69	501	599	26	994	1089	43
	TOTAL STATE(S)	8092	7387	1621	24101	20260	4145	7936	6889	1673	23590	19612	4083	8296	7502	1643	23278	19228	3997
30	A & N Islands	2	1	0	3	3	0	1	1	0	2	1	0	3	2	0	8	7	0
31	Chandigarh	5	7	1	14	15	3	1	1	2	4	5	6	2	3	2	3	4	2
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	134	141	62	300	317	148	144	121	33	268	261	93	153	146	27	295	231	59
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	1	0	0	5	0	1	1	0	0	3	0	1	0	0	3	0	0
	TOTAL UT(S)	141	150	63	317	340	151	147	124	35	274	270	99	159	151	29	309	242	61
	TOTAL (ALL INDIA)	8233	7537	1684	24418	20600	4296	8083	7013	1708	23864	19882	4182	8455	7653	1672	23587	19470	4058

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.